

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2822  
ANSWERED ON:19.12.2003  
STANDING TECHNICAL COMMITTEE ON FINANCIAL REGULATION  
UMMAREDDY VENKATESWARLU

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Reserve Bank of India has set up a Standing Technical Committee on Financial Regulation;
- (b) if so the composition and terms of reference of the committee; and
- (c) the time by which committee is expected to give its report?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL):

- (a) Yes, Sir.
- (b) The Reserve Bank of India has appointed a Standing Advisory Committee on Financial Regulation on 20.11.2003. The composition and terms of reference are given in the statement enclosed.
- (c) The Committee will initially function for two years from the date of its first meeting.

**Statement**

Standing Technical Advisory Committee on Financial Regulation The composition and terms of reference of the Standing Technical Advisory Committee on Financial Regulation is as under:

**Chairperson**

Smt. K.J.Udeshi Deputy Governor Reserve, Bank of India Mumbai.

**Members**

1. Shri A.K. Purwar, Chairman, State Bank of India, Mumbai.
2. Shri S.S. Kohli, Chairman and Managing Director, Punjab National Bank, New Delhi.
3. Shri A.K. Batra, Member, Securities & Exchange Board of India, Mumbai.
4. Shri M.Damodaran, CMD, Industrial Development Bank of India, Mumbai
5. Dr. P.J. Nayak, Managing Director, UTI Bank Ltd., Mumbai.
6. Shri Niall S.K. Booker, CEO of India, HSBC, Mumbai.
7. Shri M.G. Bhide, Director, CRiSIL, Mumbai.
8. Dr. N.L. Mitra, Vice Chancellor, National Law University, Jodhpur.
9. Shri G.K. Raman, Director, Sundaram Finance Ltd., Chennai.
10. Shri H.N. Sinor, CEO & Secretary, Indian Bank's Association, Mumbai.

**Secretaries**

1. Shri C.R. Muralidharan, Chief General Manager, Reserve Bank of India, Mumbai.
2. Shri A.K. Mishra, General Manager, Reserve Bank of India, Mumbai.

## Permanent Invitees

1. Shri Vepa Kamesam, Deputy Governor, Reserve Bank of India, Mumbai.
2. Dr. Rakesh Mohan, Deputy Governor, Reserve Bank of India, Mumbai.
3. Smt. Shyamala Gopinath, Executive Director, Reserve Bank of India, Mumbai.

The Committee may associate any other person as special invitee. The terms of reference of the Committee are:

- (a) to review current regulatory regime with a view to help RBI in simplifying and rationalizing it, in particular to move towards clearer as well as unambiguous regulatory prescriptions and enhance internal control systems;
- (b) to consider the existing regulatory practices on prudential norms and disclosure standards for banks and non banks regulated by RBI and recommend measures for progressive alignment with international best practices consistent with India's needs;
- (c) to advise on the changes needed from time to time, in the regulatory framework in the light of the emerging diversification of business mix of the financial services industry;
- (d) to help analyse, as appropriate, harmonization of regulatory and prudential norms for the various entities in the financial services sector in alignment with prescriptions of other regulators;
- (e) to explore appropriate regulatory responses to developments in the banking and financial markets;
- (f) to outline the steps to be taken by the RBI and banking entities in the context of Basel II norms;
- (g) to suggest measures for strengthening corporate governance in institutions regulated by RBI; and
- (h) to tender advice on any other specific issue relevant to the regulation of financial sector either referred to it by the RBI or considered appropriate by the Committee.